

(b) whether RIL demanded an assurance that the performance Audit Report would not be tabled in Parliament; and

(c) if so, the stand taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) RIL had initially objected to audit by CAG for time barred years as per Production Sharing Contract (PSC) and had not accepted the 'exceptional circumstances' advanced by Ministry of Petroleum and Natural Gas (MOP&NG). However, RIL has agreed for audit for those years with mutual consent.

(b) No, Sir. RIL has sought confirmation from the (MOP&NG) that:

(i) The audit report be submitted by CAG to MOP&NG.

(ii) All information submitted by contractor during the course of the audit be kept and considered confidential and not disclosed to any third party.

(iii) All such information not to be used for any other purpose other than as allowed under the PSC.

(c) RIL has since agreed for audit of KG-DWN-98/3 for the years 2008-09 to 2011-12 as per provisions of PSC and relevant legal framework.

Ministry of Petroleum has advised RIL that Parliament is part of Union of India, a signatory to the Contract, and not a third party. RIL has been directed to provide access to all records, documents, accounts of the block to CAG as per the contractual provisions.

Revision in unscheduled interchange charges

2756. SHRI A. ELAVARASAN: Will the Minister of POWER be pleased to state:

(a) whether Unscheduled Interchange (UI) charges have been revised upwards with effect from September, 2012 following the dismissal of the Tamil Nadu generation and distribution Corporation's petition against the CERC's regulations by the Madras High Court;

(b) if so, the details thereof;

(c) whether this has resulted in the implementation of amendments to two regulations, the Indian electricity grid code and the unscheduled inter change charges and related matters regulations; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER
(SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The revised Unscheduled Interchanges (UI) Charges as per the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Second Amendment) Regulations, 2012 is given in the Statement-I (*See below*).

(c) and (d) The Central Electricity Regulatory Commission (CERC) had notified following two regulations on 5th March, 2012 revising the operating frequency band and the UI Charges *w.e.f.* 02.04.2012:

- (i) Central Electricity Regulatory Commission (Indian Electricity Grid Code) (first amendment) Regulation, 2012,
- (ii) Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Second amendment) Regulations, 2012.

However, the above Regulations were stayed by the Madras High Court on 29.03.2012 on two writ petitions filed by Tamil Nadu Generation and Distribution Corporation (TANGEDCO). The writ petitions of TANGEDCO before the Madras High Court were finally dismissed on 14.09.2012, and the above two Regulations came into effect from 17-09-2012. Salient feature of amendment to the Indian Electricity Grid Code is given in the Statement-II (*See below*). The Salient feature of the UI Regulations as amended is given in the Statement-III.

Statement-I

Unscheduled Interchange (UI) Charges:

In terms of clause (1) of Regulation 5, the charges for Unscheduled Interchanges for all the time-blocks payable for over-drawal by the buyer or the beneficiary and under-injection by the generating station or the seller and receivable for under-drawal by the buyer or the beneficiary and over-injection by the generating station or the seller shall be worked out on the average frequency of the time-block at the rates given hereunder:

Average Frequency of the time block (Hz)		UI Rate
Below	Not Below	(Paise per kWh)
1	2	3
	50.20	0.00
50.20	50.18	16.50
50.18	50.16	33.00
50.16	50.14	49.50
50.14	50.12	66.00
50.12	50.10	82.50
50.10	50.08	99.00
50.08	50.06	115.50
50.06	50.04	132.00
50.04	50.02	148.50
50.02	50.00	165.00
50.00	49.98	193.50
49.98	49.96	222.00
49.96	49.94	250.50
49.94	49.92	279.00
49.92	49.90	307.50
49.90	49.88	336.00
49.88	49.86	364.50
49.86	49.84	393.00
49.84	49.82	421.50
49.82	49.80	450.00
49.80	49.78	478.13

1	2	3
49.78	49.76	506.25
49.76	49.74	534.38
49.74	49.72	562.50
49.72	49.70	590.63
49.70	49.68	618.75
49.68	49.66	646.88
49.66	49.64	675.00
49.64	49.62	703.13
49.62	49.60	731.25
49.60	49.58	759.38
49.58	49.56	787.50
49.56	49.54	815.63
49.54	49.52	843.75
49.52	49.50	871.88
49.50		900.00

(Each 0.02 Hz step is equivalent to 16.50 Paise/kWh in the 50.2-50.00 Hz frequency range, 28.50 Paise/kWh in 50 Hz to 49.8 Hz and 28.12 Paise/kwh in frequency in the below 49.8 Hz to 49.5 Hz range.)

Statement-II

First amendment in the CERC (Indian Electricity Grid Code) Regulations, 2012

The Central Commission notified the amendment to CERC (Indian Electricity Grid Code) Regulation, 2012 on 16.08.2011. The main purpose of this Amendment was to narrow down the operating frequency band from 49.5-50.5Hz to 49.7-50.2Hz.

Statement-III

CERC (Unscheduled Interchange and related matters) (Second Amendment) Regulations, 2012 dated 05.03.2012 along with corrigendum dated 30.03.2012

The second amendment of UI Regulations was notified on 5th March, 2012 amending the UI charges and UI price vector duly taking into account the variation in energy charges due to increase in fuel prices and use of imported coal in power generation and narrowing of grid operating frequency range from 50.2 Hz - 49.5 Hz to 50.2 Hz-49.7 Hz.

UI amendment also introduced the price caps for the injection of infirm power as UI.

The salient features of the UI amendments are as follows:

I UI Charges: Payable for over-drawal and under-injection and receivable for over-injection/under-drawal) applicable below frequency of 50.2 Hz.

50.2 - 50.0 Hz:	For each step of 0.02 Hz @ 16.5 paise / kWh (At 50.2 Hz 0 paise / kWh and at 50 Hz - 50.02 Hz 165 paise / kWh)
50.0 Hz - 49.8 Hz:	For each step of 0.02 Hz @ 28.5 paise/ kWh (At 50.0 - 49.98 Hz 193.50 paise / kwh and 49.82 - 49.8 Hz 450.00 paise / kWh)
49.80-49.5 Hz:	For each step of 0.02 Hz @ 28.12 paise/ kWh (At 49.8-49.78 Hz 478.13 paise and below 49.5 Hz 900 paise/kWh).

II UI Cap rates: 421.50 paise/kWh for following:

1. Generating station using coal or lignite or gas under Administered Price Mechanism (APM) as the fuel if actual generation is higher or lower than Scheduled Generation.
2. For the under-drawl by the buyer or beneficiaries in excess of 10% of the schedule or 250 MW whichever is less.
3. For the injection by the seller in excess of the 120% of the schedule subject to a limit of ex-bus generation corresponding to 105% of the Installed Capacity.

III Additional UI charge: In addition to the above charges, additional charges applicable when frequency is below 49.7 Hz.

(i) For frequency below 49.7 Hz and up to 49.5 Hz and above

For over drawal	20% of UI charges corresponding to frequency below 49.5 Hz 900 paise/kWh
For under injection	10% of UI charges corresponding to frequency below 49.5 Hz 900 paise/kwh
For generating stations using fuel under APM	10% of UI cap rate of 421.50 paise/kWh

(ii) For frequency below 49.5 Hz and up to 49.2 Hz and above

For Over drawl	40% of the UI charges corresponding to frequency of below 49.5 Hz 900 paise/kWh
For Under injection	20% of the UI charges corresponding to frequency of below 49.5 Hz 900 paise/kWh
For Generating stations using fuel under APM	20% of the UI Cap rate of 421.50 paise/kWh

(iii) For frequency below 49.2 Hz

For Over drawl	100%) of the UI charges corresponding to frequency of below 49.5 Hz 900 paise/kWh
For Under injection	40%) of the UI charges corresponding to frequency of below 49.5 Hz 900 paise/kWh
For Generating stations using fuel under APM	40% of the UI Cap rate of 421.50 paise/kWh

Environmental clearance for power projects

2757. SHRI OM PRAKASH MATHUR: Will the Minister of POWER be pleased to state:

(a) whether several power projects in the country are pending due to absence of environmental clearance from the Ministry of Environment and Forests;

(b) if so, the details thereof, Project wise and State-wise including Rajasthan, till date;

(c) the concrete steps taken by Government in this regard;

(d) whether any decision has been taken by Government to provide assistance/benefits and funds,, sanctioned under the Restructured Accelerated Power Development and Reforms Programme (RAPDRP) to the States including Rajasthan; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Construction of six Hydro Electric Power Projects (HEPs) is held up due to absence of Environment clearance, which are pending with Ministry of Environment and Forests (MoEF). The State-wise details of such HEPs are given in the Statement-I (See below).